

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:3276
ANSWERED ON:06.09.2007
PRIVATE COMPANIES TO OPERATE THE CONTAINER TRAINS
Khaire Shri Chandrakant Bhaurao;Paswan Shri Sukdeo

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways have permitted private companies to start their container trains;
- (b) if so, the details of the companies that have sought permission under the new policy alongwith the number of licences issued so far;
- (c) the salient features and the present status of the agreements signed with these companies;
- (d) the time-schedule fixed for these companies to start the container trains;
- (e) the estimated investment to be made by the private companies in this area; and
- (f) the total revenue earned by the Railways from the issue of licences to these private companies?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU)

(a): Yes, Sir.

(b): The following fifteen operators have applied and all of them have been given permission:

1. Adani Logistics Ltd.
2. Boxtrans Logistics (India) Services Pvt. Ltd
3. Central Warehousing Corporation
4. Container Corporation of India Ltd.
5. Container Rail Road Services Pvt. Ltd
6. Delhi Assam Roadways Corporation Ltd.
7. ETA Engineering Pvt. Ltd.
8. Gateway Rail Freight Pvt. Ltd
9. Hind Terminals Pvt. Ltd & MSC Agency (India) Pvt. Ltd
10. Innovative B2B Logistics Solution Pvt. Ltd
11. India Infrastructure & Logistics Pvt. Ltd
12. Krishak Bharati Cooperative Ltd.
13. Pipavav Railway Corporation Ltd
14. Reliance Infrastructure Engineers Pvt. Ltd
15. Sical Multi Modal & Rail Transport Ltd.

(c): The Agreement has been framed keeping in view the best international practices being followed; it is bankable, ensures a level-playing field among various container train operators and adequately addresses the national & public interest perspective as also concerns of the private players. It has been signed with all the operators.

(d): The operators are required to operate their container trains in accordance with the requirements of Concession Agreement within three years from the date of award of the "In Principle Approval".

(e): The private companies are required to invest in rolling stock and Inland Container Depots which they are doing as per their requirements.

(f): Rupees five hundred eighty crores have been collected as licence fees from the above mentioned fifteen parties.